

(2021) 10 MP CK 0049**Madhya Pradesh High Court (Gwalior Bench)****Case No:** Miscellaneous Criminal Case No.50312 Of 2021

Girraj Dubey

APPELLANT

Vs

State Of M.P

RESPONDENT

Date of Decision: Oct. 20, 2021**Acts Referred:**

Code Of Criminal Procedure, 1973 " Section 439#Madhya Pradesh Excise Act, 1915 " Section 49A

Citation: (2021) 10 MP CK 0049**Hon'ble Judges:** G.S. Ahluwalia, J**Bench:** Single Bench**Advocate:** M.C. Pathak, R.K. Awasthi**Final Decision:** Dismissed

Judgement

G.S. Ahluwalia, J

This second application under Section 439 of Cr.P.C. has been filed for grant of bail. The first application was dismissed by order dated 4.8.2021

passed in M.Cr.C.No.38574/2021.

The applicant has been arrested on 8.7.2021 in connection with Crime No.303/2021 registered at Police Station Vishwavidyalaya, District Gwalior for

offence under Section 49-A of Excise Act

It is submitted by Shri Pathak that out of 20 criminal cases which were registered against the applicant, the applicant has already been acquitted in 17

criminal cases. However, it is fairly conceded that no copy of document has been filed.

Accordingly, the counsel for the applicant seeks permission of this Court to withdraw this application with liberty to revive the prayer along with copies

of judgments of 17 criminal cases in which he has been acquitted With aforesaid liberty, the application is dismissed as withdrawn.